

20th July, 2005

Notification No. 62 /2005-Customs (N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise (Adjudication), New Delhi, to act as Commissioner of Customs, ICD, Tughlakabad, New Delhi; and Commissioner of Customs (Ports), Custom House, Kolkata, for the purposes of adjudicating the matters relating to Show Cause Notice pertaining to M/s Saluja Exim, 90, Industrial Area, Baddi (H.P.) and M/s Saluja Exim Ltd, 106, Industrial Area, Baddi (H.P.) and Others, issued, vide, DRI F.No.856(13)/2003/189-190, dated the 11th November, 2004, by the Additional Director General, Directorate of Revenue Intelligence, 'Delhi Zonal Unit, New Delhi.

F.NO.437/ 10 /2005-CUS.IV

(ANUPAM PRAKASH)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA